

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 205 of 2012**

**Dated : 13<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Powergrid Corporation of India Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors.  
...Respondent(s)**

Counsel for the Appellant(s) : Mr. Pawan Upadhyay,  
Mr. Anish Upadhyay  
Mr. Vivek Tripathi

**ORDER**

The learned counsel for the Appellant has filed his Written Notes today containing the list of dates. The learned counsel for the Appellant is directed to file his Written Submissions after serving copy on the other side.

On the last two hearings, the learned counsel for the Respondent did not appear. We express our displeasure over the continued absence of the learned counsel for the Respondent. However, in order to give one more opportunity, post the matter for further hearing on **06.09.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/mk